

PUBLIC ANNOUNCEMENT UNDER REGULATION 15 (1) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ("SEBI (SAST) REGULATIONS, 2011")

OPEN OFFER FOR ACQUISITION OF 24,758 EQUITY SHARES FROM SHAREHOLDERS OF **M/S. PERVASIVE COMMODITIES LIMITED (EARLIER KNOWN AS M/S. STARVOX ELECTRONICS LIMITED)** (HEREINAFTER REFERRED AS "**TARGET COMPANY**") HAVING ITS REGISTERED OFFICE AT 306, SARTHIK COMPLEX, NR. FUN REPUBLIC, ISCON CROSS ROAD, SATELLITE, AHMEDABAD – 380015, GUJARAT; BY **M/S. ENIGMA MERCHANTS LLP**, A LIMITED LIABILITY PARTNERSHIP REGISTERED UNDER THE LIMITED LIABILITY PARTNERSHIP ACT, 2008 HAVING ITS REGISTERED OFFICE AT **A-502, SARTHAK TOWER, NR. RAMDEVNAGAR CROSS ROAD, SATELLITE, AHMEDABAD - 380015, GUJARAT** (HEREINAFTER REFERRED AS "**ACQUIRER**") PURSUANT TO AND IN ACCORDANCE WITH REGULATION 3(1) AND 4 OF SEBI (SAST) REGULATIONS, 2011.

This Public Announcement ("PA" / "Public Announcement") is being issued by Corporate Professionals Capital Private Limited ("Manager to the Offer") for and on behalf of the Acquirer to the Equity Shareholders of the Target Company ("Shareholders") pursuant to, and in compliance with, amongst others, Regulation 3(1) and Regulation 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

1. OFFER DETAILS:

- **Size:** 24,758 (Twenty Four Thousand Seven Hundred and Fifty Eight Only) Equity Shares constituting 26.00% of the present issued subscribed and paid-up equity share capital of the Target Company
- **Price/ consideration:** Rs. 10.00/- (Rupees Ten Only) for each Equity Share of the Target Company
- **Mode of payment (cash/ security):** Cash
- **Type of offer (Triggered offer, voluntary offer/ competing offer etc.):** Triggered Offer

2. TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION):

DETAILS OF UNDERLYING TRANSACTION						
Type of Transaction (direct/ indirect)	Mode of Transaction (Agreement/ Allotment/ Market Purchase)	Shares / Voting Rights acquired/proposed to be acquired		Total Consideration for shares/ Voting Rights (VR) acquired	Mode of payment (Cash/ securities)	Regulation which has triggered
		Number	% vis a vis total Equity/voting capital			
Direct	Share Purchase Agreement dated February 18, 2016.	690	0.72%	Rs. 6900	Cash	Regulation 3(1) and 4 of SEBI (SAST) Regulations, 2011

3. ACQUIRER:

Details	Acquirer	Total
Name of Acquirer	M/s. Enigma Merchants LLP	N.A.
Address	A 502, Sarthak Tower, Nr. Ramdevnagar Cross Road, Satellite, Ahmedabad – 380015, Gujarat	N.A.
Name(s) of persons in control /promoters of acquirers	Mr. Kamlesh Joshi Mrs. Usha Modi	N.A.
Name of the Group, if any, to which the Acquirer company belongs to	N.A.	N.A.

Pre Transaction shareholding	23,345 Equity Shares 24.52%	23,345 Equity Shares 24.52%
- Number % of total share capital		
Proposed shareholding (*) after the acquisition of shares which triggered the Open Offer.	24,035 Equity Shares 25.24% of the paid-up share capital of the Target Company.	24,035 Equity Shares 25.24% of the paid-up share capital of the Target Company.
Any other interest in the TC	Other than the shareholding as disclosed above, the Acquirer does not have any other interest in the Target Company.	

4. DETAILS OF SELLING SHAREHOLDERS:

Name	Part of Promoter/promoter group (Yes/ No)	Details of shares/ voting rights held by the selling shareholders			
		Pre Transaction		Post Transaction	
		Number	%	Number	%
Nita J. Mehta	Yes	690	0.72	Nil	N.A
	Total	690	0.72	Nil	N.A

5. TARGET COMPANY:

Name	:	M/s. Pervasive Commodities Limited (Earlier known as M/s. Starvox Electronics Limited)
CIN	:	L51909GJ1986PLC008539
Exchange where listed	:	BSE Limited Ahmedabad Stock Exchange Limited

6. OTHER DETAILS:

- The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the Target Company, detailed reasons for the offer,

statutory approvals for the offer, delisting option, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one Gujarati national daily as the Registered Office of the Target Company is situated in Gujarat and any one Marathi national daily having wide circulation. The Detailed Public Statement shall be published on or before February 26, 2016.

- The Acquirer undertakes that it is aware of and shall comply with all obligations under the SEBI (SAST) Regulations, 2011.
- The Acquirer has adequate resources and has made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer, in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.

ISSUED ON BEHALF OF ACQUIRER BY MANAGER TO THE OFFER



CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED

D-28. South Extension, Part-1, New Delhi – 110049

Contact Person: Mr. Manoj Kumar/ Ms. Ruchika Sharma

Ph.: 91-11-40622228/91-11-40622248; **Fax:** 91-11-40622201

Email: manoj@indiacp.com/ ruchika.sharma@indiacp.com

SEBI Regn. No: INM000011435

On Behalf Of Acquirer:

Enigma Merchants LLP

Place: Gujarat

Date: February 18, 2016